

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.1896/2000

New Delhi this the 19th day of September, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI M.P. SINGH, MEMBER (A)

Shri Anand Prakash
S/o Late Shri Mukund Ram
R/o G-118, Nanak Pura
New Delhi-110 066.

.... Applicant

(By Advocate Shri Nagendra Deswal)

-versus-

1. Union of India through
Secretary to the Government of India
Ministry of Water Resources
Sharam Shakti Bhavan
New Delhi-110001.

2. The Chairman
Central Water Commission
Sewa Bhavan
R.K. Puram
New Delhi.

... Respondents

O R D E R (ORAL)

Justice Ashok Agarwal :

Applicant is an Assistant Director (Hydromet) having completed 5 years' service on 10.8.1997. He claims promotion to the post of Deputy Director (HM) which post had fallen vacant on 21.8.1996. Since the said post had remained to be filled for a period of one year, the same was declared as abolished with effect from 21.8.1997. By the present OA, applicant seeks directions to revive/recreate the post of Deputy Director (HM) with effect from 21.8.1997. He further claims promotion to the said non-existent post. We are afraid, no directions can be issued to revive/recreate the post of Deputy Director (HM) which stood abolished with effect from 21.8.1997.

Neft

Similarly, applicant cannot claim promotion to a non-existent post. It is clarified that though no directions in this behalf can be issued, nothing ^{can} ~~will~~ prevent the respondents, if they so choose, ~~to~~ ^{take steps to} revive/recreate the aforesaid post.

2. Present OA is in the circumstances summarily dismissed.

M.P.Singh
(M.P.Singh)
Member (A)

sns

Ashok Agarwal
(Ashok Agarwal)
Chairman